a Minister, it should, as far as practicable, be replied to by the Minister concerned.

There are also guidelines to the effect that a fortnightly watch should be kept on disposal of communications received from Members of Parliament.

Promotion of Section Officers

4358. SHRI RAJUBHAI A PAR-MAR: Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that Section Officers of general category with 11 years of service were promoted as Under Secretary whereas Section Officers belonging to SC/ST categories with 12 years of service are still waiting for their promotion as Under Secretary;

(b) if so, the reasons therefor;

(c) whether any irregularity has been committed while making ad-hoc promotions in the grade of Under Secretary;

(d) whether any adverse effect has been meted out to SC/ST Section Officers with regard to their promotion as a result of irregularities;

(e) whether Government have taken any corrective measures to ensure timely promotions of SC/ST officers; and

(0 if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS WITH ADDITIONAL CHARGE OF THE MINIS-TER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) and (b) Due to litigation over inter se seniority of direct recruit and promote Section Officers of the Central . Secretariat Service, regular panels for appointment to Under Secretary's Grade could not be , issued after 1986. During this period, some ad-, hoc promotions were made on the basis of cadre-wise seniority as a result of which in some cadres promotee Section Officers with 11 years approved service got promoted while officer.? with longer approved service, belonging to both general and SC/ST categories, remained unpromoted in other cadres. Subsequently, following the finalisation of a Common Seniority List of Section Officers in January, 1993 ad-hoc promotions were made according to that list and the guidelines for consideration of case's of SC/ ST officers in ad-hoc promotions, bit some general category officers with 14 years approved

service and some SC officers with 12 years approved service are yet to be promoted.

(c) No, Sir.

(d) No, Sir.

(e) and (f) The guidelines relating to consideration *of* SC/ST officers in ad hoc promolions have been followed.

Validity of Notices of Officials of Public Undertakings

4359. SHRI MD. SALIM : Will the PRIME MINISTER be pleased to state :

(a) the order which would be valid and prevail in case the Chief of public undertaking issued a notice for misconduct to its employees and then after this, one junior officer to the Chief issued. another. notice under a different. rule for the same misconduct to them;

(b) whether any action can be taken on the notice of the junior officer when the disciplinary proceedings under the Chief's notice are still pending, with the reasons therefor:

' (c) whether it amounts to disrespect shown to the Chief and an act of indiscipline on the part of the junior officer, with reasons therefor; and

(d) whether Government would declare the notice to junior officer as invalid and void or not, together with reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) WITH ADDITIONAL CHARGE OF THE MINIS-TER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) to (d) Under the Articles of Association, the Board of Directors of public sector undertakings enjoy autonomy in respect of service matters, including disciplinary action against employees below the Board level. The procedure to be followed in disciplinary cases is governed by the relevant rules like Conduct, Discipline and Appeal Rules framed by the respective PSUs. They are not required to consult the Government in such matters.

Empanelment of 1962 Batch of IAS Officers

4360. SHRI S. AUSTIN : Will the PRIME MINISTER be pleased to state :

(a) whether there is a case for review of empanelment of 1962 batch of IAS officers for the post of Secretary; (b) whether it is a fact that a demand has been made for such a review from wide sections* of opinion; and

(c) if so, what action has been taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS WITH ADDITIONAL CHARGE OF THE MINIS-TER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) (a) to (c): Some representations have been received from a few officers of 1962 batch of IAS as also from some other sources on their behalf for review of their cases for empanelment to hold Secretary level posts at the Centre. The extant policy provides for a review every two years.

Appointment of Special Secretaries to Government of India

4361. SHRI MATANG SING: Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that some officers of 1962 IAS. batch have been posted as Special Secretaries to Government of India without any Ministry experience earlier:

(b) the names of such officers: and

(c) the steps being taken to remove such officers from critical posts?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL. PUBLIC GRIEVANCES AND PENSIONS WITH ADDITIONAL CHARGE OF THE MINIS-TER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) No, Sir.

(b) and (c) Does not arise.

Promotion of Stenographers

4362. SHRI MD. SALIM: Will the PRIME MINISTER be pleased to state .

(a) whether it is a fact that Stenographers (Grade "D") do not get a promotion for 17 to 19 years and the officers (LAS) under whom they are working get promotion in every 4 to 5 years;

(b) what are the measures taken by Government so far, if any to alleviate this stagnation, and the percentage of people benefited by it year-wise;

(c) what are the reasons for this inordinate

delay in their promotion:

(d) whether it is a fact that a person who joints as LDC later opts to become a Stenographer (Grade "D") remains stagnant for too long where-as an LDC who prefer to remain as LDC gets promotion easily;

(e) whether LDC is informed about the stagnating promotional aspect before he opts to become Stenographer (Grade "D") from LDC; and

(f) whether Government would consider the option of allowing the Stenographer (Grade "D") to go back to clerical cadre if they have come from that cadre, if not, the reasons therefor ?

THE MINISTER OF STATE IN THE OF PERSONNEL, MINISTRY PUBLIC GRIEVANCES AND PENSIONS WITH ADDITIONAL CHARGE OF THE MINIS-TER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) At present Stenographers Gr. 'D' of the Central Secretariat Stenographers Service (CSSS) take about 16 to 18 years for their promotion on the basis of seniority. LAS and CSSS are not comparable services.

- (b) The measures taken so far include:
- (i) Increasing the Seniority quota in Grade C of CSSS from 25% to 60% for Select List 1989, and to 50% for Select List 1991; and
- (ii) Diversion of unfilled direct recruitment vacancies in Grade C to seniority quota from Select List 1990 onwards.

Stenographers Grade 'D' of the CSSS being a decentralised grade, information regarding the percentage of Steno Grade 'D' benefitted from these meaaures is not centrally monitored/ available.

(c) The main reason is recruitment of large numbers to Grade 'D' of CSSS during certain years.

(d) An LDC can become Stenographer Gr. 'D' by competing successfully in the prescribed examinations. Promotional prospects for Stenographers Gr. 'D' are different from those of LDCs who belong to a different grade of another service.

(e) The prevailing promotion prospects of Stenographers Grade 'D' are expected to be within the knowledge of the concerned LDCs.